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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A.894/97.

Dt. of Decision : 27-08-98.

Smt.C.Indira

..Applicant.

Vs

1. The Asst.Supt. of Post Offices,  
West Sub-Division, Hyderabad-1.
2. The Sr.Supt. of Post Offices,  
Hyderabad City Division, Hyderabad-1.
3. M. Kamala Bai

..Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC. for R-1&R-2.  
Mr.K.S.R.Anjaneyulu for R-3.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

*R*

..2

*A*

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant, Mr.V.Bhimanna, learned counsel for the official respondents and Mr.K.S.R.Anjaneyulu, learned counsel for R-3.

2. The contentions and prayer in this OA <sup>are</sup> ~~is~~ same as the prayer and contentions raised in OA.721/97 and OA.891/97. The OA.721/97 was disposed of on 26-03-98 whereas the OA.891/97 was disposed of to-day. As all the contentions raised in this OA <sup>ve</sup> ~~has~~ been elaborately considered in both the OAs, <sup>There is no need</sup> to further elaborate these points in this OA and the judgement in this OA has to be read along with the judgement in OA.721/97 and OA.891/97.

3. In view of the above, we are following the direction given in OA.721/97 and directed as follows:-

The selection of R-3 is set aside. The post of EDSV, Gandhi Bhavan should be filled by selecting the suitable candidate from amongst those who had applied in response to the notification dated 2-12-96. Till such time the regular appointment is made the present incumbent shall continue as a provisional candidate.

4. It is brought to our notice that R-3 had put in a year of service as ED Agent. Hence, the learned counsel for R-3 submits that she cannot be discharged without giving any relief to her. In view of that, her case also should be considered if any notification is issued in future <sup>atty</sup> in addition to ~~these~~ applications. To enable her to apply a copy of the notification should be supplied to her to the address given in this OA.

5. No costs.

B.S.JAI PARAMESHWAR  
(B.S.JAI PARAMESHWAR)  
27.8.98 MEMBER (JUDL.)

R.RANGARAJAN  
(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 27th August, 1998.  
(Dictated in the Open Court)

spr

D.R. 1998

OA.894/97

Copy to :-

1. The Asst. Supdt. of Post Offices, West Sub Division, Hyderabad.
2. The Sr. Supdt. of Post Offices, Hyderabad City Division, Hyderabad.
3. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
5. One copy to Mr. K.S.R.Anjaneyulu, Advocate, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. DAI PARAMESHWAR :  
M(J)

DATED: 27/8/98

~~ORDER/JUDGMENT~~

~~M.A/R.A/C.PND.~~

in  
C.A.NO. 894/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय व्यापारिक विधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

-7 SEP 1998

हैदराबाद व्यापारिक  
HYDERABAD BENCH